

Annexure-3

Name of the corporate debtor: Arya Filaments Pvt. Ltd.; Date of commencement of liquidation: 02/11/2023 (Date of Liquidation Order 02/11/2023 recd on 08/11/2023); List of stakeholders as on: 11/08/2026.

List of secured financial creditors

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted					(Amount in ₹)						Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished? (Yes/No)	Details of Security Interest	Amount covered by guarantee	% share in total amount of claims admitted	Amount of contingent claim	Amount of any mutual dues,	Amount of claim rejected	Amount of claim under verification	
1	Union Bank of India	08-12-2023	15,52,50,208.36	15,52,50,208.36	Loan	15,52,50,208.36	The secured financial creditors did not relinquish the security interest, however, during 3rd CoC meeting held on 10-08-2026 (Minutes circulated on 11-08-2026), the Liquidator apprised the CoC members that the secured financial creditors have failed to realise the assets and pay the excess of realised amount over their admitted claims with in the timeline as per clause (b) of Regulation 21A(2) of IBBI (Liquidation Process) Regulations, 2016, as amended up to 02-06-2026. This has resulted in invocation of Regulation 21A(3) of IBBI (Liquidation Process) Regulations, 2016 and the assets of CD, subject to security interest of the secured financial creditors, have fallen back in to the Liquidation Estate .	Pari - passu charge by way of Hypothecation of entire current assets, Land & Building of Factory and Plant & MAchinery situated at factory of the borrower alongwith Kotak Mahindra Bank Ltd. under consortium funding in favour of UBI as security for repayment of the credit facilities granted to it.		36.77%	0	0	0	-	Claim received during Liquidation.
2	Kotak Mahindra Bank Limited	07-12-2023	29,49,80,879.42	18,37,66,865.80	Credit Facility /Arrangement	18,37,66,865.80	as per clause (b) of Regulation 21A(2) of IBBI (Liquidation Process) Regulations, 2016, as amended up to 02-06-2026. This has resulted in invocation of Regulation 21A(3) of IBBI (Liquidation Process) Regulations, 2016 and the assets of CD, subject to security interest of the secured financial creditors, have fallen back in to the Liquidation Estate .	Pari - passu charge by way of Hypothecation of entire current assets, Land & Building of Factory and Plant & MAchinery situated at factory of the borrower alongwith UBI.		43.52%	0	0	0	11,12,14,013.62	Claim received during Liquidation.
Total			45,02,31,087.78	33,90,17,074.16		33,90,17,074.16				80.28%	0	0	0	11,12,14,013.62	